

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) No. 77 of 2019**

**IN THE MATTER OF:**

**Dr. Joe Verghese & Ors. ...Appellants**

**Vs**

**M/s OMEGA Hospitals Pvt. Ltd. & Ors. ....Respondents**

**Present:**

**For Appellants: Mr. Naveen R. Nath, Advocate**

**For Respondents: Mr. Krishanan Venugapl, Sr. Advocate with Mr. Abir Phukan and Mr. Amit Pai, Advocates**

**With**

**Company Appeal (AT) No. 105 of 2019**

**IN THE MATTER OF:**

**Dr. P. Mahabala Rai ...Appellant**

**Vs**

**M/s OMEGA Hospitals Pvt. Ltd. & Ors. ....Respondents**

**Present:**

**For Appellant: Mr. Ayush Choudhary, Advocate**

**For Respondents: Mr. Amit Pai, Advocate**

**O R D E R**

**(Through: Virtual Mode)**

**18.08.2020** From the perusal of the records appears that learned Counsel for the Appellant wrote an e-mail to the Registrar of this Tribunal on 11.08.2020 stating therein that he proposes to file I.A. in these matters. Thereafter, the matters have been listed today in Court No. 3.

By an Administrative Order dated 14.11.2019, the then Hon'ble Chairperson directed to place these matters before the Court No. II presided over by Hon'ble Mr. Justice A.I.S. Cheema.

In view of the aforesaid Administrative Order, let these matters be placed before the appropriate Bench after obtaining permission of the Acting Chairperson.

[Justice Anant Bijay Singh]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)

*Akc/Nn*